


CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2660/1999

New Delhi, this 23rd day of March, 2001

Hon'ble Shri M.P. Singh, Member(A)

Chiranjeev Lal
RZ215/B, Charasia Pan Bhandar
Raj Nagar I, Palam Colony, New Delhi .. Applicant

(By Shri U.Srivastava, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway, Baroda House, New Delhi
2. Divisional Railway Manager
Northern Railway, New Delhi
3. Permanent Way Inspector
Northern Railway, Jakhal (Haryana) .. Respondents

(By Shri B.S.Jain, Advocate)

ORDER

By the present OA, applicant who claims to have worked as casual labour under R-3 from 1.2.84 to 15.8.84, is seeking re-engagement.

2. As rightly contended by the learned counsel for the respondents, the present OA is hopelessly hit by limitation. I also find from the reply filed by the respondents that the applicant had left the job on his own and did not turn up after that. Learned counsel for the respondents has also drawn my attention to the various judgements in the OAs (No.2140/97, 1144/99, 831/95, 1047/98 and 2463/98) filed by similarly situated persons and decided by the coordinate Benches of this Tribunal on 12.8.98, 6.12.99, 15.2.99, 21.7.99 and 16.8.99 respectively, by which the said OAs were dismissed on the point of limitation. As such, I am of



(B)

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the considered view that the present OA is also covered in all fours by the decisions taken by this Tribunal in the OAs referred supra. Thus I have no reason to take a different view contrary to the above ones. In the result, the OA is dismissed being hit by limitation. No costs.


(M.P. Singh)
Member(A)

/gtv/